

**In The Court of Smt. Priyanka Saikia, Munsiff No. 2,
Sonitpur, Tezpur**

Case No: T.S. 179/2022

Smti Basanti Debnath

-vs-

Md. Dilwar Hussain Choudhury and others

04-11-2022

Plaintiff is represented.

Defendants are appeared personally today and filed a petition vide petition no. 2365/2022 under Order XII Rule 6 R/W Section 151 of CPC and admit the pleadings made by the plaintiff and now they are ready to perform their part of contract by executing and Registering the Sale Deed of the suit land in favour of the plaintiff upon tender of the balance of sale consideration amount of Rs.50,000/- only by the Plaintiff.

Heard the defendants personally along with both the learned counsel for the both parties.

Perused the case record.

It is seen from the petition that defendants have admitted the whole contentions of the plaint and since there is an admission on the part of the defendants, therefore admission decree is passed in favour of the plaintiff.

Prepare the admission decree in accordance.

Accordingly the suit is disposed of.